

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

OA NO.1575/87

DATE OF DECISION: 12.05.1992.

Rishi Pal

...Applicant

Versus

Union of India & Others ... Respondents

Coram:-

The Hon'ble Mr. P.K. Kartha, Vice-Chairman (J)

The Hon'ble Mr. I.K. Rasgotra, Member (A)

1. Whether Reporters of Local Papers may be allowed

to see the Judgement? *Yes*

2. To be referred to the Reporter or not? *No*

For the applicant

Shri R.L. Sethi, Counsel.

For the respondents

Shri P.P. Khurana with

Shri J.C. Madan, Counsel.

Judgement (Oral)

(Delivered by Hon'ble Mr. P.K. Kartha, Vice-Chairman (J))

We have heard the learned counsel of both parties and have gone through the records of the case carefully.

2. The applicant, who has worked as a Casual Labourer in the office of the respondents, has prayed that the respondents be directed to re-engage him and to regularise him in a Group 'D' post. He has also sought for all consequential benefits, including 'equal pay for equal work'. *2*

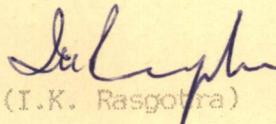
3. According to the learned counsel for the applicant, the applicant has worked for 424 days. The respondents have stated in their counter-affidavit that the applicant had worked in two separate units of All India Radio. In the first spell he was engaged for the period from 1.5.1986 to 31.10.1986 in one year and after a break of two days he was engaged in another unit from 3.11.1986 to 30.6.1987.

4. The respondents have contended that the applicant had **abandoned** service and that it was not a case of termination by them.

5. After hearing both sides, we dispose of the Application with the direction to the respondents to consider engaging the applicant as a Casual Labourer, if any vacancy exists, in preference to the persons with lesser length of service and outsiders.

6. The Application is disposed of accordingly.

7. There will be no order as to costs.


(I.K. Rasgotra)

Member(A)


(P.K. Kartha)

Vice-Chairman

SKK

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